

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 88231 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-105/17-18 dated 13.03.2018 passed by Commissioner (Appeals), CGST & C.EX., Bhiwandi)

Shah Foils Ltd.

182/1, Santejkhatraj Road,
Opp. Raj Nagar, Bus Stop,
Near Geb Sub Station,
Kalol, Gandhinagar,
Gujarat – 382721.

.....Appellant

VERSUS

Commissioner of CGST, Palghar

Utpad Shulk Bhawan, 5th Floor,
Bandra Kurla Complex,
Bandra East,
Mumbai- 400 051.

.....Respondent

Appearance:

Shri Rajesh Ostwal, Advocate for the Appellant

Shri S.B. Hangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85974/2021

Date of Hearing: 22.03.2021

Date of Decision: 22.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**